

**CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH**

**ORIGINAL APPLICATION NO.170/00452/2020**

**DATED THIS THE 04<sup>TH</sup> DAY OF NOVEMBER, 2020**

**CORAM:**

**HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)**

(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore)

**HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)**

(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore)

Kum N. Chaitra, IPS,  
Aged 41 years,  
D/o Shri Narayan,  
Superintendent of Police,  
(On Deputation)  
Directorate of Civil Rights Enforcement,  
Cauvery Bhavan, 2<sup>nd</sup> Floor,  
Bengaluru Region,  
Bengaluru 560 009

....Applicant

(By Advocate Shri P.A. Kulkarni - through video conference)

Vs.

1. Union of India

To be represented by its Secretary to Government,  
Ministry of Home Affairs,  
North Block, New Delhi 110 001

2. State of Karnataka,

To be represented by its Chief Secretary,  
Vidhana Soudha,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru 560 001

3. State of Madhya Pradesh,

To be represented by its Chief Secretary,  
Mantralaya, Vallabh Bhawan,  
Bhopal 462 001  
Madhya Pradesh State

4. Principal Chief Secretary,  
Department of Personnel & Administrative Reforms (DPAR),  
Government of Karnataka,  
Vidhana Soudha, Bengaluru 560 001

5. Home Secretary,  
Department of Home,  
Mantralaya, Vallabh Bhawan,  
Bhopal: 462 001  
Madhya Pradesh State

6. Director General & Inspector General of Police,  
Police Head Quarters,  
Beside RBI, Nrupathunga Road,  
Bengaluru 560 001

.....Respondents

(By Shri M.V. Rao, Senior Panel Counsel for R1,  
Shri M.V. Ramesh Jois, State Government Counsel, for R2 to R6 - through  
video conference)

**O R D E R (ORAL)**

**PER: SURESH KUMAR MONGA, MEMBER (J)**

Shri P.A. Kulkarni, learned counsel representing the applicant at the very outset stated that during pendency of the present Original Application, an order dated 14.10.2020 has been passed by the Central Government which has become the subject matter of challenge in Original Application No. 170/00476/2020 and, therefore, nothing survives in the present Original Application.

2. Accordingly, the OA is disposed of having been rendered infructuous.

**(RAKESH KUMAR GUPTA)  
MEMBER (A)**

**(SURESH KUMAR MONGA)  
MEMBER (J)**

**Annexures referred to by the applicant in OA No. 170/00452/2020**

|              |   |
|--------------|---|
| Annexure A1  | Copy of the order dated 31.08.2015                                  |
| Annexure A2  | Copy of the OM dated 08.11.2004                                     |
| Annexure A3  | Copy of the OM dated 31.10.2005                                     |
| Annexure A4  | Copy of the MP government NOC dated 27.05.2015                      |
| Annexure A5  | Copy of the communication dated 03.06.2015                          |
| Annexure A6  | Copy of the Karnataka government NOC dated 23.06.2015               |
| Annexure A7  | Copy of the OM dated 05.09.2017                                     |
| Annexure A8  | Copy of the OM dated 08.11.2004                                     |
| Annexure A9  | Copy of the applicant's representation dated 11.09.2019             |
| Annexure A10 | Copy of the Karnataka government's recommendations dated 18.10.2019 |
| Annexure A11 | Copy of the MP government recommendations dated 28.11.2019          |
| Annexure A12 | Copy of the further representation dated 02.12.2019                 |
| Annexure A13 | Copy of the Government of India's rejection order dated 16.12.2019  |
| Annexure A14 | Copy of the order dated 23.01.2020 in OA No. 1680/2019 & 1892/2018  |
| Annexure A15 | Copy of the OM dated 01.05.2014                                     |
| Annexure A16 | Copy of the Notification dated 19.01.2011                           |

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